

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 227
879/59/ND/2019

IN THE MATTER OF:

M/s. Amren Marketing Pvt. Ltd.

...PETITIONER

Vs.

M/s. Universal Conveyar Beltings Ltd &Ors.

...RESPONDENT

Section

Under Section 59 of C. Act

Order delivered on 14.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Ms. Niharika Ahluwalia and
Ms. SnehaKohli, Advocates**

For the Respondent/ Corporate-debtor

**:Ms. Vanita Bhargava and Ms.
Raddhika Khanna, Advocates
for Respondent Nos. 1 to 4**

ORDER

Heard the submissions made by the counsel for the petitioner/applicant. Counsel sought two weeks' time for filing the rejoinder. Two weeks' time has been granted. The counsel is directed to take fresh steps as far as respondent no. 6 are concerned with regard to service of notice and as far as respondent no. 5 is concerned once the service is completed the counsel may file affidavit of service at the earliest. Counsel for the respondent nos. 1 to 4 is present and submitted that they have already filed their reply on the limited issue on maintainability. The status-quo with regard to the share capital is to be maintained till the next date of hearing. The counsel on behalf of the respondent nos. 1 to 4 has opposed vehemently. Post the matter to 31.01.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Rajat)